

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UNSTARRED QUESTION NO-696
ANSWERED ON – 08.02.2022

EXPANDING THE COVERAGE OF GST TO INCLUDE FUELS

696. SHRI SANJAY SINGH:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether Government plans to expand the coverage of GST by including fuels like petrol and diesel in it;
- (b) if so, the details thereof;
- (c) the impact of inclusion of fuels in GST on State finances;
- (d) whether Government has analysed the impact of this on consumers; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (e): Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Also, as per the section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the states are also represented, has not made any recommendation for inclusion of these goods under GST.
